

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E' NEW DELHI**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER**

**ITA No. 5021/Del/2016
Assessment year: 2012-13**

**M/S MARC INDIA LIMITED
PLOT NO. 5, 2ND FLOOR, BN BLOCK
CENTRA MARKET, LOCAL SHOPPING
COMPLEX, ADJOINING BANK OF
BARODA, SHALIMAR BAGH,
NEW DELHI – 88
(PAN: AAACM7785P)
(APPELLANT)**

**VS. PCIT-06,
ROOM NO. 418, C.R. BLDG.,
I.P. ESTATE, NEW DELHI

(RESPONDENT)**

**Appellant by: None
Respondent by: Ms. Shefali Swroop, CIT(DR)**

**Date of hearing: 30.08.2018
Date of pronouncement: 30.08.2018**

ORDER

PER SUDHANSHU SRIVASTAVA, JM

The Assessee has filed this appeal against the order dated 22/7/2016 passed by the Ld. Pr. CIT-06, New Delhi relating to assessment year 2012-13.

2. None appeared on behalf of the assessee. However, the assessee's POA, Sh. Raj K. Aggarwal, has filed the Application dated 09.03.2018 in which he has requested for the withdrawal of the Appeal. For the sake of convenience, the contents of the Application are reproduced as under:-

"09th March, 2018

*The Superintendent, ,
Income Tax Appellate Tribunal,
New Delhi – 110 003*

*Sub:- Withdrawn of Appeal No.
5021/Delhi/16/ of M/s Marc India Limited
for AY 2012-13.*

Respected sir,

*We shall like to inform that Appeal No. –
5021/Delhi/16 of M/s March india Limited
for AY 2012-13 has been re-fixed for
hearing with Hon'ble Bench-E for 27.3.2018.*

*The assessee company is not interest to
pursue the matter and decided to withdraw
the above appeal. Furtehr we have also
earlier requested for withdrawal of above
appeal (photocopy ecnlsoed).*

*You are requested to do the needful in this
regard.*

Inconvenience caused is regretted.

Thanking you,

Yours faithfully,

Sd/-

Raj K Aggarwal

POA

3. Ld. CIT(DR) did not object the written request of the assessee's POA.

4. We have heard Ld. DR and perused the records, especially the Application dated 09.03.2018 filed by the POA of the Assessee for

withdrawal of its appeal. Keeping in view of the facts and circumstances of the case, as aforesaid, we accept the aforesaid request of the assessee's POA for withdrawal of the Appeal and accordingly, we dismiss the Assessee's Appeal as withdrawn.

5. In the result, the appeal of the assessee stands dismissed.

Order pronounced on 30/08/2018.

Sd/-

Sd/-

(O.P. KANT)
ACCOUNTANT MEMBER

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Dated: 30.08.2018

'SRB'

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1. Appellant
2. Respondent
3. CIT 4.CIT(A)
4. DR, ITAT

By Order

ASSTT. REGISTRAR